

RAJYA SABHA

**UNSTARRED QUESTION NO.2770
TO BE ANSWERED ON TUESDAY, THE 20TH MARCH, 2018/
PHALGUNA 29, 1939(SAKA)**

EXTENSION OF GRANT OF BONUS TO AUTONOMOUS BODIES

2770. DR. ANIL KUMAR SAHANI:

**Will the Minister of FINANCE
be pleased to state:**

- (a) whether Government has extended the grant of Non-Productivity Linked Bonus to Autonomous Bodies for the year 2015-16 and 2016-17;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether representations have been received in the Ministry for extension of orders to Autonomous Bodies;
- (d) if so, the details thereof and action taken thereon;
- (e) whether recovery of adhoc bonus paid to lower level employees of Autonomous Bodies during festive seasons, resulted into resentment; and
- (f) if so, the steps taken by Government to extend order to Autonomous Bodies at the earliest?

ANSWER

**MINISTER OF STATE FOR FINANCE
(SHRI SHIV PRATAP SHUKLA)**

(a) to (f): A decision has been taken not to issue orders for payment of Non-Productivity Linked Bonus (Ad-hoc Bonus) in respect of employees of autonomous bodies, fully or partly funded by the Central Government, for accounting years 2015-16 and 2016-17. Certain representations have been received for payment of ad-hoc bonus in such cases. However, the decision taken in the matter stands and as such there are no orders for payment of ad-hoc bonus in such cases for the accounting years 2015-16 and 2016-17.
